

ITEM NO.801  
MM

Court 5 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13021/2020

(Arising out of impugned final judgment and order dated 20-10-2020 in WPC No.3037/2020 passed by the High Court Of Delhi At New Delhi)

NATIONAL FORUM ON PRISON REFORMS

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

Respondent(s)

Date : 25-11-2020 This petition was MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.(Mentioned by)  
Mr. Satya Mitra, AOR

For Respondent(s)

Mr. Chirag M. Shroff, AOR  
Ms. Nidhi, AOR

UPON being mentioned Court made the following  
O R D E R

The interim order passed on 29.10.2020 is  
extended by a week.

List the matter on 01.12.2020.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master